

**FORM A
PUBLIC ANNOUNCEMENT**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
WEST HARYANA HIGHWAYS PROJECTS PRIVATE LIMITED.**

RELEVANT PARTICULARS		
1	Name of corporate debtor	West Haryana Highways Projects Private Limited.
2	Date of incorporation of corporate debtor	23/08/2007
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi I
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203DL2007PTC167302
5	Address of the registered office and principal office (if any) of corporate debtor	B-292, Chandra Kanta Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, New Ashok Nagar, New Delhi, India, 110096.
6	Insolvency commencement date in respect of corporate debtor	15-10-2026
7	Estimated date of closure of insolvency resolution process	13-04-2027 (180 days from the insolvency commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Ashish Arjunkumar Rath IBBI Registration no: IBBI/IPA-001/IP-P00568/2017-18/11010
9	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address and Email ID with IBBI: Address: Office No B-508, Mahaavir Icon Plot No 89, Sector 15, CBD Belapur, Navi Mumbai, Maharashtra, 400614. E-mail: ipashishrathi@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address and Email ID: Address: Office No B-508, Mahaavir Icon Plot No 89, Sector 15, CBD Belapur, Navi Mumbai, Maharashtra, 400614. E-mail: cirp.westharyana@gmail.com
11	Last date for submission of claims	29-10-2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink for downloading forms: https://ibbi.gov.in/home/downloads/ https://westharyana-cirp.in/ b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the West Haryana Highways Projects Private Limited on **15-10-2026**.

The creditors of **West Haryana Highways Projects Private Limited**, are hereby called upon to submit their claims with proof on or before **29-10-2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. **(Based on information available with the IRP, this para is not applicable).**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Ashish Arjunkumar Rath
Insolvency Professional

IP Registration Number-IBBI/IPA-001/IP-P00568/2017-18/11010

AFA Certificate Number- AA1/11010/02/300627/109033

Registered Address and Email ID with IBBI:

**Office No B-508, Mahaavir Icon Plot No 89, Sector 15, CBD Belapur,
Navi Mumbai, Maharashtra, 400614**

ipashishrathi@gmail.com

Date: 17-10-2026

Place: Navi Mumbai

Communication Email ID – cirp.westharyana@gmail.com



Reliance Industries Limited
Growth is Life

Regd. office: 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai - 400 021.
Phone: 022-3555 5000. Email: investor.relations@ril.com
CIN: L17110MH1973PLC019786

NOTICE

NOTICE is hereby given that the following certificate(s) issued by the Company are stated to have been lost or misplaced and Registered Holders thereof have applied for the issue of duplicate certificate(s).

Sr. No.	Folio No.	Name / Joint Names	Shares	Certificate Nos. From - To	Distinctive Nos. From - To
1	9610669	Arjundas Rangwani Purshotam Prakash	400	5847805-812	120288009-408
			400	55227063-070	13641711886-285
			800	62651507-507	2222230165-964
2	35873848	Binod Kumar Shrivastava	1600	66914658-658	6898238530-129
			20	4637923-923	75967759-778
			9	7671737-738	148561490-498
			7	12318566-566	255547606-612
			55	14758113-114	394008750-804
			83	53708966-968	1258226612-694
			8	55085717-717	1338763702-709
			18	58467939-939	162525524-271
			200	62610934-934	2218800812-011
			400	66900448-448	6895717718-117
3	9416111	Kamlesh A Bhagat	200	5738357-357	113425609-808
			200	54790554-557	1232779020-219
			400	62650640-640	2221702253-652
		Total	4800		

The Public is hereby cautioned against dealing with these shares in any way. Any person(s) who has / have any claim against these shares, should lodge such claim with the Company's Registrar and Transfer Agent viz. **"KFIn Technologies Limited"**, Selenium Tower B, Plot No. 31-32, Gachibowli Financial District, Nanakramguda, Hyderabad - 500 032. **Within Seven (7) days** from the date of publication of this notice, failing which, the Company will proceed to issue duplicate certificate(s) in respect of the aforesaid shares.

For Reliance Industries Limited
Sd/-
Place : Mumbai Savitri Parekh
Date : October 16, 2026 Company Secretary and Compliance Officer
www.ril.com



THE TRAVANCORE-COCHIN CHEMICALS LIMITED
(A Government of Kerala Undertaking)
P.B. No.4004, Udyogamandal P.O., Kochi-683 501, Kerala, India
Phone : 0484-2546289, 2546515, 2545016.
CIN: U24299KL19515SGC001237, GSTIN : 32AAACT6207B1Z1
Email: purchase@tckckerala.com, Website: www.tckckerala.com

E-TENDER

Invites E-Tender for the following through: <https://etenders.kerala.gov.in>. All relevant details, Tender Document and Corrigendum if any, can be downloaded from the above website only.

Sl. No.	Tender ID	Description	Last Date of Submitting Offer
1	2026_TCCL_879872_1	Supply of uncushed and washed HIGH GRADE INDUSTRIAL SALT from Gujarat region and heaping at our site	26.10.2026

Sd/- Assistant General Manager (Materials)



ASSAM POWER GENERATION CORPORATION LIMITED
NOTICE INVITING TENDER

Tenders are invited from the intending contractors/firms/suppliers for execution of **"Supply, Laying, And Termination Of 33 kV, 1C X 400 Sq. mm Armoured XLPE Aluminium Cable, Including Replacement Of The Existing Old 3C X 400 Sq. mm XLPE Cables, At The 33 kV Indoor Sub-Station Of The 2 X 50 MW Karbi Langpi Hydro Electric Project, KHEP, APGCL."** required in Assam Power Generation Corporation Limited under the Department of Power, Govt. of Assam. The Tender documents can be downloaded from the GEM Portal. Bid Number: GEM/2026/B/8170065

- The last date of submission of tender document is on **09-11-2026 14:00 Hrs**
- The bids will be opened online on GeM portal on **10-11-2026 14:00 Hrs**

The TIA reserves the right to accept or reject any bid/tender, and to cancel/ annul the bidding process and reject all bids at any time prior to contract award.

Name of the TIA : Chief General Manager (Gen), APGCL
Address of the TIA : 3rd Floor Bijulee Bhawan, Paltanbazar, Guwahati-1
Sd/- **Chief General Manager (Gen)**
APGCL, Bijulee Bhawan, Guwahati -1

MAP REFOILS INDIA LIMITED (IN LIQUIDATION) MAP OIL LLP (IN LIQUIDATION) BANKRUPTCY ESTATE OF THE PERSONAL GUARANTORS MAP COTTON PRIVATE LIMITED (CORPORATE GUARANTOR) & OTHER ASSETS MORTGAGED TO BANK OF BARODA

Lead Auctioneer - CA Vikash Gautamchand Jain, Liquidator, 204, Wall Street-1, Opp. Orient Club, Nr. Gujarat College, Ellis Bridge, Ahmedabad - 380 006 | liq.mapril@gmail.com | +91 79906 72640

JOINT E-AUCTION SALE NOTICE

Under Section 351(1)(f) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 33 and Schedule I of the IBBI (Liquidation Process) Regulations, 2016; Section 152 of the IBC read with the IBBI (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019; and Section 13(4) of the SARFAESI Act, 2002 read with Rules 8(i) and 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and to the borrowers, mortgagors and guarantors in particular that the assets described below shall be sold as a SINGLE COMPOSITE LOT on "As is where is", "As is what is", "Whatever there is" and "No recourse" basis by joint e-auction on the BAAANKNET platform (<https://baanknet.com>) by CA Vikash Gautamchand Jain, Liquidator of MAP Refoils India Limited (IBBI/IPA-001/IP-P00354/2017-18/10612) - Lead Auctioneer; CA Vinod Tarachand Agrawal, Liquidator of MAP Oil LLP (IBBI/IPA-001/IP-P00641/2017-18/11030); CA Kinjal Kumar Madhubhai Chaudhary, Bankruptcy Trustee of the Personal Guarantors Mr. Mehulkumar Anvindhaji Patel and Mrs. Khushboo Mehulkumar Patel (IBBI/IPA-001/IP-P-02196/2020-2021/13463); and Bank of Baroda, through its Authorised Officer, as Lead Consortium Member, under the SARFAESI Act in respect of the assets of MAP Cotton Private Limited and other mortgaged assets (possession taken on 10.09.2026; No bid for any part of the lot shall be entertained.

Estate / Seller	Assets (Lot No. 1 - Single Composite Lot)-all at Mouje Budasan, B/ Kadi GIDC, Taluka Kadi, District Mehsana - 384440		
MAP Refoils India Limited - Liquidator	Leasehold land 47,194 sq. mtrs. (lease till 31.07.2045 & 22.11.2046), built-up 18,897.94 sq. mtrs., Survey No. 32 & 32/1 (Old Block No. 104 & 105/1), Nr. Polo Ceramics & Oswal Fine Chemicals, with plant & machinery of edible oil refinery, acid oil plant, butter plant, tank yards, utilities, godowns, vehicles and other movables.		
MAP Oil LLP - Liquidator	Leasehold land 20,903 sq. mtrs. (lease till 27.06.2047), built-up 1,277 sq. mtrs Survey No. 32 & 32/1 (Old Block No. 104 & 105/1), with hydrogenation and HVO plant, cooling towers, transformer, compressors, tanks, pipelines and electrical installations.		
Personal Guarantors' Estate - Bankruptcy Trustee	Land 1, 10, 197 sq. mtrs., Survey No. 32 & 32/1 (Old Block No. 104 & 105/1), leased to various entities, together with the lessor's rights under the lease deeds.		
MAP Cotton Pvt Ltd. & other mortgaged assets - Bank of Baroda	Leasehold land 41,800 sq. mtrs. (lease till 03.11.2044), built-up 7,967.31 sq. mtrs., Survey No. 32 & 32/1 (Old Block No. 104 & 105/1), with machinery at ginning shed and entrance godown.		
Reserve Price (Composite Lot)	Rs. 1,01,42,00,000/-	EMD	Rs. 10,14,20,000/-
Bid Increment	Rs. 50,00,000/-	Inspection	31.10.2026 to 15.11.2026 (prior intimation)
Last date Eligibility Documents	31.10.2026	Last date EMD credit	16.11.2026
E-Auction	19.11.2026, 2.00 p.m. to 5.00 p.m. (5-minute auto-extensions)	Platform helpdesk	+91 79906 72640 support.baanknet@psballiance.com

TERMS AND CONDITIONS (IN BRIEF)

The detailed terms & conditions, e-auction application, tender document and other details of online auction are available on (BANK NET Site link) and the website of the lender. For any queries regarding e-auction, contact +917990672640 or through Email : support.baanknet@psballiance.com, for queries related to the assets Email the Liquidator, liq.mapril@gmail.com and the secured creditor on SAMAHM@bankofbaroda.com

Note : E-Auction will be conducted on through approved service provider, BAAANKNET. Prospective bidders shall submit the EMD, requisite documents, including a declaration of eligibility under Section 29A of the Insolvency and Bankruptcy Code, 2016 through electronic auction platform only. Please note, do not submit any document or EMD to the Liquidator/his office. For detailed terms and conditions kindly refer to Terms & Condition & Tender document uploaded to the website of the e-auction service provider.

Sd/-
CA Vikash Gautamchand Jain
Liquidator, MAP Refoils India Limited
Lead Auctioneer (AFA valid till 30.06.2027)

Sd/-
CA Kinjal Kumar M. Chaudhary
Bankruptcy Trustee of the Personal Guarantors
(AFA valid till 31.12.2026)

Place : Ahmedabad

Sd/-
CA Vinod Tarachand Agrawal
Liquidator, MAP Oil LLP
(AFA valid till 30.06.2027)

Sd/-
Authorised Officer
Bank of Baroda,
SAM Branch, Ahmedabad

Date : 17.10.2026



SOLARA Active Pharma Sciences Limited

SOLARA ACTIVE PHARMA SCIENCES LIMITED
CIN: L24300MH2017PLC291636
Regd. Office : "Cyber One", Unit No. 902, Plot No. 4 & 6, Sector 30A, Vashi, Navi Mumbai - 400 703
Tel : +91-22-2517 2163
Corporate Office: TICEL BIO PARK, 6th floor Module No. 601, 602, 603, Phase II - CSIR Road, Taramani, Chennai, Tamil Nadu - 600113 Tel: +91 44 4344 6700 | Fax: +91 44 4740 6190 | E-mail: investors@solara.co.in, www.solara.co.in

STATEMENT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026 (Rs. in Crores except per share data)

Sl. No.	Particulars	3 months ended	Preceding 3 months ended	Corresponding 3 months ended in the previous year	Year to date figures for the current period ended	Year to date figures for the previous period ended	Previous Financial Year ended
		30.09.2026 UNAUDITED	30.06.2026 UNAUDITED	30.09.2025 UNAUDITED	30.09.2026 UNAUDITED	30.09.2025 UNAUDITED	31.03.2026 AUDITED
Continuing operations:							
1	Total income from operations	417.34	381.60	313.54	798.94	632.69	1,368.98
2	Net Profit for the period before tax (before exceptional items)	32.96	16.31	(10.10)	49.27	0.42	(1.52)
3	Net Profit for the period before tax (after exceptional items)	28.46	16.31	(10.10)	44.77	0.42	(7.41)
4	Net Profit for the period after tax	28.46	16.31	(10.10)	44.77	0.42	(7.41)
5	Other Comprehensive Income for the period	0.13	(0.05)	0.81	0.08	0.80	2.85
6	Total Comprehensive Income for the period (4 + 5)	28.59	16.26	(9.29)	44.85	1.22	(4.56)
7	Equity Share Capital	48.16	48.06	44.47	48.16	44.47	44.51
8	Other Equity						1,208.37
9	"Earnings Per Share (of Rs. 10/- each) (for continuing operations) -"						
	Basic (Rs.)	5.92	3.52	(2.36)	9.49	0.10	(1.68)
	Diluted (Rs.)	5.92	3.52	(2.36)	9.49	0.10	(1.68)

Notes:

- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the National Stock Exchange of India Limited (www.nseindia.com), BSE Limited (www.bseindia.com) and at the Company's website (www.solara.co.in)
- The above consolidated financial results of Solara Active Pharma Sciences Limited ("the Parent" or "the Company" and its subsidiaries (together referred to as "the group") as reviewed by the Audit Committee has been approved by the Board of Directors at its meeting held on October 16, 2026. The consolidated financial results for the quarter and half year ended September 30, 2026 has been reviewed by Deloitte Haskins & Sells LLP, the statutory auditors of the Company. The statutory auditors of the Company have issued an unmodified conclusion in respect of the limited review for the quarter and half year ended September 30, 2026.
- The Parent, vide its letter of offer dated May 09, 2024 offered up to 1,19,98,755 Equity shares of face value of Rs.10/- each at a price of Rs. 375 per Equity share (including Share premium of Rs. 365 per equity share) for an amount aggregating Rs. 449.95 crores to the existing share holders of the Parent on right basis in the ratio of one equity share for every three equity shares held by the equity shareholders on the record date i.e. May 15, 2024. Rights issue has been done in accordance with Section 62(1)(a) of the Act and other applicable laws. The Parent has allotted 1,19,98,755 Nos. of partly paid up equity shares on June 19, 2024.

As of September 30, 2026, the Parent has raised Rs. 446.62 crores out of the total rights issue size of Rs. 449.95 crores. This amount comprises Rs. 157.48 crores received as application money, Rs. 156.05 crores received against the first call made on April 7, 2025 (with Rs. 1.43 crores remaining unpaid), and Rs. 133.09 crores received against the final call made on April 6, 2026 (with Rs. 1.90 crores remaining unpaid). The proceeds received have been utilised in accordance with the Letter of Offer, with the unutilised balance held in bank accounts pending deployment."

Place : Bengaluru
Date : October 16, 2026

Scan the QR code to view the Unaudited Financial Results (full):



For and on behalf of board
Sandeep Shashikantha Rao
MD & CEO
DIN: 10838251



A Larsen & Toubro Group Company



LTM Limited

(formerly known as LTMIndtree Limited)

Registered Office: L&T House, Ballard Estate, Mumbai 400 001; Tel: (+91) 92402 97500; Fax: (91 22) 2858 1130, E-mail: investor@ltm.com; Website: www.ltm.com, Corporate Identity Number: L72900MH1996PLC104693

EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED SEPTEMBER 30, 2026

₹ in million, except per share data

Particulars	Consolidated					
	Quarter ended			Six months ended		Year ended
	September 30, 2026 (Unaudited)	June 30, 2026 (Unaudited)	September 30, 2025 (Unaudited)	September 30, 2026 (Unaudited)	September 30, 2025 (Unaudited)	March 31, 2026 (Audited)
Total income	118,991	118,634	106,947	237,625	209,274	434,020
Net Profit before tax and exceptional items	18,597	19,784	18,792	38,381	36,054	73,192
Net Profit before tax	18,597	19,784	18,792	38,381	36,054	67,911
Net Profit after tax	13,799	14,686	13,812	28,485	26,358	49,827
Total comprehensive income	13,127	20,740	6,915	33,867	19,978	32,517
Equity share capital	296	296	296	296	296	296
Other equity (Including Non-controlling interests)*	240,781	240,781	226,819	240,781	226,819	240,781
Earnings Per Share (not annualized) (Face value of ₹ 1/- each)						
a) Basic (in ₹)	47.15	49.46	47.28	96.60	89.61	169.33
b) Diluted (in ₹)	47.11	49.42	47.23	96.53	89.50	169.13

₹ in million

Particulars	Standalone					
	Quarter ended			Six months ended		Year ended
	September 30, 2026 (Unaudited)	June 30, 2026 (Unaudited)	September 30, 2025 (Unaudited)	September 30, 2026 (Unaudited)	September 30, 2025 (Unaudited)	March 31, 2026 (Audited)
Total income	113,711	110,392	102,548	224,103	201,546	416,609
Net profit before tax	18,045	16,807	18,545	34,852	36,068	66,393
Net profit after tax	13,519	12,411	13,860	25,930	26,834	49,337
Total comprehensive income	12,583	18,628	6,749	31,211	19,432	29,885

*Balances for three months and six months ended September 30, 2026 and three months ended June 30, 2026 represent balances as per the audited consolidated balance sheet for the year ended March 31, 2026 and balance for three months and six months ended September 30, 2025 represent balances as per the audited consolidated balance sheet for the year ended March 31, 2025 as required by Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015.

Notes:

- The consolidated and standalone financial results of LTM Limited (formerly known as LTMIndtree Limited) ("the Company") for the quarter and six months ended September 30, 2026 have been subjected to limited review by the statutory auditors. The results have been reviewed by the Audit Committee of the Board and approved by the Board of Directors at its meeting held on October 16, 2026.
- The above is an extract of the detailed format of the financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the consolidated financial results and the standalone financial results for the quarter and six months ended September 30, 2026 are available on the Stock Exchanges website of BSE (www.bseindia.com), NSE (www.nseindia.com) and the Company's website at www.ltm.com/investors. The website can be accessed by scanning the QR:
- Results for the quarter and six months ended September 30, 2026 are in compliance with the Indian Accounting Standards (Ind AS) notified by the Ministry of Corporate Affairs as prescribed under section 133 of the Companies Act, 2013.
- Effective November 21, 2025, the Government of India consolidated 29 existing labour regulations into four Labour codes, namely, The Code on Wages, 2019, The Industrial Relations Code, 2020, The Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020, collectively referred to as the 'New Labour Codes'. Based on the requirements of New Labour Codes and relevant Accounting Standards, the Group has estimated the liability for employee benefits, which has resulted in an incremental expense on account of recognition of past service costs. Considering the material, one-time nature of the incremental amount, the Group has presented the same as an 'Exceptional Item' in the Statement of Consolidated Financial Results during the previous year.
- During the quarter ended June 30, 2026, the Company, through its wholly owned subsidiary LTM UK & IRELAND Limited ('LTM UK') (formerly known as LTMIndtree UK Limited), entered into a Put Option Deed with Randstad N.V. (Netherlands), Randstad Digital Holdings Pty Ltd (Australia) and Randstad France SASU (France) (collectively, the "Randstad Entities") in relation to the proposed acquisition of their subsidiaries in the Netherlands, Australia and France, along with step-down subsidiaries in Belgium, Luxembourg, Portugal, Romania and Germany at an Enterprise Valuation of up to EUR 160 million on a cash-free, debtfree basis, subject to customary valuation adjustments on closure.

During the quarter, Information Consultation processes with the Works Councils of required geography has been completed and accordingly LTM UK has executed the Agreement for the Sale and Purchase of all shares (hereinafter referred as 'SPA') with Randstad Entities. As at September 30, 2026, completion of the transaction remained subject to applicable regulatory approvals and fulfillment of certain conditions precedent under the SPA and, accordingly, no impact has been recognised in the Consolidated Financial Results.
- During the quarter ended June 30, 2026, the Group has recognised a fair value gain of ₹1,978 million as a part of 'Other Income' in the Consolidated Financial Results, in respect of the convertible instruments held in VoicingAI, Inc., which were measured at fair value through profit or loss. Further, the Group has converted the said convertible instruments into equity instruments during the previous quarter.
- The Board of Directors at its meeting held on October 16, 2026 has declared an interim dividend of ₹25/- per equity share of par value ₹1/- each.
- Figures for the earlier period(s) have been regrouped, wherever necessary.

For LTM Limited

Place : Mumbai, India

Venugopal Lambu

Date : October 16, 2026

Chief Executive Officer & Managing Director



Phoenix ARC Limited
(Formerly known as Phoenix ARC Private Limited)
Regd. Office: 3rd Floor, Wallace Towers, 139-140/B/1, Crossing of Sahar Road and Western Express Highway, Vile Parle East, Mumbai, Maharashtra - 400057, India CIN: U67190MH2007PLC168303
Tel: 022- 6849 2450
Email: compliance@phoenixarc.co.in Website: www.phoenixarc.co.in

Extract of unaudited financial results for the quarter and half year ended September 30, 2026 (Rs. in Lakhs)

Sr. No.	Particulars	Half year ended		Year ended
		September 30, 2026 (Unaudited)	September 30, 2025 (Unaudited)	March 31, 2026 (Audited)
1	Total Income from operations	22,094.54	17,439.59	34,704.42
2	Net profit for the period (before tax, exceptional and extraordinary items)	13,530.40	10,969.63	22,148.20
3	Net profit for the period before tax (after exceptional and extraordinary items)	13,530.40	10,969.63	22,148.20
4	Net profit for the period after tax (after exceptional and extraordinary items)	10,347.29	8,143.73	16,418.91
5	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	10,346.07	8,133.31	16,415.14
6	Paid up equity share capital (face value Rs.10 per share)	16,800.00	16,800.00	16,800.00
7	Reserves (excluding revaluation reserve)	122,424.54	103,796.64	112,078.50
8	Securities premium account	3,006.10	3,006.10	3,006.10
9	Net worth	139,224.54	120,596.64	128,878.50
10	Paid up debt capital / outstanding debt	84,594.11	72,416.45	95,683.66
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt equity ratio	0.61	0.60	0.74
13	Earnings per share (of Rs.10 each) (for continuing and discontinued operations) -			
	1. Basic	6.16	4.85	9.77
	2. Diluted	6.16	4.85	9.77
14	Capital redemption reserve	-	-	-
15	Debenture redemption reserve	341.28	-	341.28
16	General reserve	1,963.05	1,963.05	1,963.05
17	Debt service coverage ratio	0.14	0.28	0.65
18	Interest service coverage ratio	4.44	4.23	4.11

Notes:

- The above financial results have been prepared in accordance with the requirements of Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended from time to time read with Master Circular for issue and listing of Non-convertible Securities, Securitised Debt Instruments, Security Receipts, Municipal Debt Securities and Commercial Paper and Master Circular for compliance with the provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 by listed entities (the "Regulations") and the Indian Accounting Standards ("Ind AS") notified under Companies (Indian Accounting Standards) Rules, 2015 as amended by the Companies (Indian Accounting Standards) Rules, 2016, prescribed under Section 133 of the Companies Act, 2013 (the "Act") read with relevant rules issued thereunder and the other accounting principles generally accepted in India.
- The above is an extract of the detailed format of quarterly financial results filed with National Stock Exchange of India Limited under Regulation 52 of the Securities Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results are available on the websites of National Stock Exchange of India Limited at www.nseindia.com and the Company at www.phoenixarc.co.in. For the other line items referred in regulation 52 (4) of the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, pertinent disclosures have been made to the National Stock Exchange of India Limited and can be accessed on the www.nseindia.com.
- The Company operates in a single reportable operating segment of Asset Reconstruction business as per the requirement of Ind AS 108

